

sections of the people into these incidents to find out the truth and inform the House about it? We say punish those who are guilty even those who are in authority. I would also like to know whether it is true that the Vice-Chancellor of BHU has got more sympathetic corner for certain parties and associations who are close to the ruling party and he is going out of his way to employ those persons who are associated with a particular body or party?

श्री डी० पी० यादव : अध्यक्ष जी माननीय हुडा ने जो बहाना उभ के त्वारे में मुझे यही कहना है कि कोई भी गेक्शन और कोई भी मूवमेंट जिस में हिमा की राजनीति में वह फार्मिस्ट राजनीति कहलायेगी । अपनी व्यक्तिगत कैम्पेयिटी में वादस-चासलर ने क्या बात बड़ी है वह मैं नहीं जानता हूँ । कि न कोई भी राजनीति जो हिमा की राजनीति होगी वह फार्मिस्ट ही कहलायेगी और मैं भी कहूँगा ।

जहां तक छात्रों का एम० आई० एम० ए० में बन्द होना का सवाल है तो छात्र का नाम लेते हैं और ह स्टाफ में रिवाल्वर, पिम्पोंन या बम रखते हैं ऐसे लड़कों को एम० आई० एम० ए० में अरेस्ट करना कोई पाप नहीं होगा । ऐसे लड़कों के खिलाफ शायद जबर बडी कार्यवाही करेगा ।

13.14 hrs.

**STATEMENT RE  
SUICIDE BY AN EMPLOYEE OF  
THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH**

MR SPEAKER: Mr Shinde may make a statement.

22 LS—11.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P SHINDE): Sir, as the statement is quite long, I request that I may be permitted to lay it on the Table of the House

MR SPEAKER. Yes.

SHRI ANNASAHEB P SHINDE: Sir, I beg to lay the statement on the Table of the House

**STATEMENT**

Miss K Jothi was born on 19th August, 1946. Consequent upon the sudden death of her father Shri N. N. Krishnan Section Officer, Central Water and Power Commission, on 15th August, 1960, she was appointed as Technical Assistant on the Government Side of the Indian Council of Agricultural Research with effect from 8-11-1966 (AN) on compassionate grounds. At the time of her appointment, she was studying in M.Sc. final in Anthropology in the Delhi University and she was, therefore allowed to complete her course as a regular student. Miss Jothi was declared quasi-permanent in the post of Technical Assistant with effect from 9-11-1969 and on 18-4-1970, she was promoted to the post of Senior Technical Assistant on the Research Side of the Council. On the basis of the option exercised by her, she was taken over as a regular employee of the Indian Council of Agricultural Research (Research Side) with effect from 1-2-1972 and the case for confirmation in this post is being processed.

2 At the time of her appointment in the Council, Miss Jothi was staying in quarter No 563 Sector IV, R. K. Puram, which was allotted to her late father. The Council subsequently took up the matter with the Directorate of Estates and she was allotted alternative accommodation on com-

[Shri Annasaheb P. Shinde]

passionate grounds on an out of turn basis, where she had been living ever since.

3. In November 1972, Miss Jothi applied for the Junior Fellowship under the Indian Council of Agricultural Research in service candidates Junior Fellowship Scheme to take up higher studies leading to a M. Sc. degree. Her application was considered with other candidates at the meeting of the Selection Committee constituted for the purpose on 5th June, 1974 and the selection was approved on 21-6-1974. She was selected for the fellowship in the subject of Plant Breeding leading to a Master's degree and was informed vide Council's letter dated 25-6-1974. The junior fellowship which was awarded to Miss Jothi carries a stipend of Rs. 300 - per month for a period of two years from the date of joining the course by the fellow

4. Subsequently, at the personal request of Director General, Indian Council of Agricultural Research, Dr. M. S. Swaminathan to the Vice Chancellor, Banaras Hindu University, Dr. Shrimali, Miss Jothi was admitted to the University on 17th February, 1975, as a special case, for she being a pure Science student would not normally have been admitted to an agriculture faculty. Miss Jothi applied for study leave on 12th February, 1975 for a period of two years with effect from 17th February, 1975 and she was allowed to proceed on leave from 17th February, 1975 in anticipation of issue of the formal Office Order after observing all the requisite formalities. The Office Order was issued on 3rd March, 1975, despite the fact that some minor deficiencies were still there in the Bond executed by her, and which were attended to, when she visited the office on the 15th March 1975 of her own.

5. Miss Jothi sent to the Council her admission certificate and other necessary documents required for issuing the sanction letter to the University on 20th February, 1975. The case was processed according to the extant rules and Miss Jothi was personally informed when she visited this office on 15th March, 1975, that her case had been cleared by the officers concerned and that the sanction letter to the University was under issue. It may be clarified that the sanction for the fellowship is communicated directly to the University, as disbursement has to be done through the University, and a copy endorsed to the student concerned

6. From the above facts it is clear that there has been no delay or indifference or harassment in dealing with her case right from the time of her appointment till the date of the unfortunate event. Further, no difficulty either official or personal was at any time brought to the notice of any officer in the Council by Miss Jothi or anybody else on her behalf

7. Miss Jothi was found lying unconscious in the first quadrangle on the western side of the Krishna Bhawan at about 9.30 A.M. on the morning of 17th March 1975. She was immediately removed to the Casualty Ward of Willingdon Hospital by the Under Secretary (Admn.) Shri O. D. Garg, where she was given emergency treatment, but unfortunately she expired at about 11.30 A.M. No papers were found on her person either by the officer who took her to the hospital, or by anyone else in the hospital. However, her personal belongings were found lying in Room No. 516 on the 5th floor which was sealed off until the arrival of the Police who later are said to have found three notes purported to have been left by her. The case has been reported to the Police and they are investigating into it.